GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:1896 ANSWERED ON:05.08.2010 LICENCE FEE Alagiri Shri S. ;Jaiswal Shri Gorakh Prasad ;Panda Shri Prabodh

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway authorities have received complaints from licensees vendors regarding unprecedented rise of license fee;

(b) if so, the details thereof;

(c) whether Indian Railway Catering and Tourism Corporation (IRCTC) has since reduced the licence fee;

(d) if, so whether this reduction was effected only on small stalls license holders and not for trolley holders;

(e) if so, the reasons for not including the small trolley holders for license fee reduction; and

(f) the steps taken by the Railways to protect the interests of small trolley holders?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS(SHRI K. H. MUNIYAPPA)

(a) and (b): Yes, Madam. The license fee of the minor units (stalls/trolleys) was enhanced by IRCTC after it had recalculated the same based on various parameters such as location/size of the units, state GDP, purchasing power, ground rent, etc. As a result, in some states the quantum of License fee payable rose substantially.

(c): Yes, Madam. In certain instances IRCTC granted 25% relaxation on the revised licence fee where the licence fee was raised more than 300% of the licence fee before the revision.

(d): The minimum license fee for trolleys and khomchas for existing licencees has been fixed 40% less than that calculated for stalls.

(e): Relaxation in license fee for trolleys was not considered by IRCTC as it was believed that the same had to be progressively reduced with a view to decongest the platform.

(f): This Ministry has issued a new Policy - Catering Policy 2010 which has specifically addressed the above issues by providing for the fixation of licence fee based upon fair, just and rational parameters.